

HIGH COURT OF JUDICIATURE AT PATNA
NOTICE INVITING PRICE QUOTATION

NIPQ 02.../2023/Computer Cell

Sealed quotations are invited from Reputed Firms/Original Equipment Manufacturer(OEM)/Authorized Dealers/Suppliers/Service Providers/Vendors within Ten (10) Working days i.e. up to 24/02/2023 from the date of publication of this notice on the official website of Patna High Court i.e. <https://patnahighcourt.gov.in/notices/tenders> for the supply of software products (with full time validity) as mentioned at **Table A** for the use of Patna High Court:

Table A

<u>Sl.No</u>	<u>Product</u>	<u>Quantity</u>
<u>1</u>	<u>MS Windows 10 Pro or 11 Pro Operating System</u>	<u>8</u>
<u>2</u>	<u>Latest version of Adobe Acrobat Pro</u>	<u>8</u>
<u>3</u>	<u>Latest Version of Microsoft Office including One Note</u>	<u>8</u>

Terms and Conditions:-


1. Proof of Registration of firm/supplier as per Government rule.
2. The bidders shall ensure to mention on the envelope with Tender Notice Number and for the product for which bid will be submitted.

3. Bidders are free to bid for any of the product or all the products.
4. The product must be new, ready for use, genuine and not pirated.
5. The rate quoted be inclusive of all taxes and other charges, if any.
6. The firms shall submit their bill in triplicate at the time of supply of articles/products.
7. Payment will be made in account of the firm after due verification, supply and installation of items supplied.
8. The successful bidder will have to supply the articles within One week.
9. There shall be a penalty for the defective supply of the items as per existing rules.
10. A declaration by authorized person that the firm has not been black listed by Government of Bihar/Government of India/Govt. bodies/PSUs. The quotation of the black listed bidders shall be out rightly rejected.
11. The firm having experience of supply and installation in government bodies will be preferred.
12. The firm shall have excellent support service after the supply and installation technical/functional issues must be resolved within 24 hours of information provided.
13. HIGH COURT reserves the right to increase/decrease the specified quantities of any item(s) given in the tender.
14. The bidders shall ensure to submit the duly filled checklist as per the Tender as at **Annexure I** of Tender notice. The bidders shall ensure to mention on the envelope with Tender Notice Number and for the product for which bid will be submitted.
15. HIGH COURT reserves the right to reject any or all the quotations without assigning any reason whatsoever at any stage. HIGH COURT would not be under any obligation to give any clarifications to those vendors whose

tenders have been rejected. If any information by bidders is found to be wrong or amounts to misrepresentation, Patna High Court reserves the right to take appropriate legal action.

16. The Successful bidder shall submit an undertaking regarding the fact that genuine product has been supplied.

17. All disputes are subject to Patna Civil Court Jurisdiction only.


I/c Registrar (IT)-cum-CPC

Patna High Court, Patna

Annexure I

Sl. No	Terms and Condition	Whether Supporting Document Submitted(Yes/No)
1	Proof of Registration of firm/supplier as per Government rule.	
2	NIPQ No. and Name of Product Mentioned on Envelope.	
3	Quotation be inclusive of all taxes and other charges, if any.	
4	Declaration by authorized person that firm has not been black listed by Government of Bihar/Government of India/Govt. bodies/PSUs.	
5	Supporting document regarding experience of supply and installation in government bodies will be preferred.(optional)	